

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-47/ND/2018

In the matter of :

Rajhans Refractories (P) Ltd.

....PETITIONER

Vs.

Steel Authority of India Ltd.

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 16.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor : Ms. Anjali Sharma, Advocate

For the Intervener :

ORDER

None appears for the petitioner. However, with an advance copy of the Application sent by the Applicant and upon receipt of notice, the Corporate Debtor under the provisions of IBC Code, 2016, ~~the Corporate Debtor~~ is being represented by Ms. Anjali Sharma, Advocate, who seeks time to file reply on behalf of the Corporate Debtor.

Taking into consideration the said representation, 10 days time is granted to the Corporate Debtor to file its reply with an advance copy to be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder, if any, within a period of 7 days thereafter.

List on 08.2.2018.

Surjit
16.1.2018


(R. VARADHARAJAN)
MEMBER (JUDICIAL)